

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No.HHC/Rules(Vol V)/1997-

Dated: 26.11.2013

CORRIGENDUM

The figures '1997' shall stand added after the words "High Court of Himachal Pradesh", in the last line of the first para of the 2nd amendment notified vide this Registry Notification No.HHC/Rules (Vol. V)1997-25491-99, dated 20.9.2013.

Further, the figures '2013' shown under Sr. No. 1 of short title in the fourth line shall stand replaced by the figures '1997' and the figures '2013' shall follow after the words "**(2nd amendment)**".

BY ORDER

REGISTRAR GENERAL

Endst.No.HHC/Rules(Vol V)/1997-

Dated: 26.11.2013

Copy forwarded for information and necessary action to:-

- 1 The Principal Private Secretary to Hon'ble the Chief Justice.
- 2.The L.R.cum-Principal Secretary (Law) to the Govt. of H.P.,Shimla-2.
- 3.Secretaries to the Hon'ble Judges for kind perusal of the Hon'ble Judges.
- 4.All the Additional Registrars, H.P. High Court, Shimla.
- 5.All the Deputy Registrars /Assistant Registrars/Secretaries/Court Masters/Private Secretaries/Section Officers/ Marriage Counsellor/ Chief Librarian/Public Relation Officer and Protocol Officer of the Registry.
- 6.The Secretary/Private Secretary/ PAs to the Registrar General/ Registrar (Inspection, Confidential & Budget)/ Registrar (Legal Research & Rules)/ Registrar(Judicial & J.B.)/Registrar (Vigilance, Finance & Accounts)/OSDs, CPC/ Assistant Co-ordinator (Mediation), H.P. High Court, Shimla.
- 7.The NIC Officers posted in the High Court with a request to update the High Court Website.
- 8.The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette website in terms of this Registry Office Order No.HHC/Admn.1(18)/78-XI-9935-41, dated 8.4.2011.
- 9.Guard file.

Assistant Registrar(Rules)